

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.230- CP/27(AHM)2023
With
ITEM No. 231- IA/35(AHM) 2023

Proceedings under Section 241-242, 213 of Co. Act, 2013

IN THE MATTER OF:

Mohammedsalim Habibbhai Memon
V/s
SNA Infraprojects Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Advocate for
: Mr. Yuvraj Thakore, Advocate
For the Respondent : Mr. Aditya Mehta, Advocate for R-1 & 3
: Mr. Kunal Vaishnav, Advocate for R-2

ORDER

(Hybrid Mode)

Learned Counsel for the applicant, Mr. Tirth Nayak, appears on behalf of the main arguing Counsel, Mr. Yuvraj Thakore, and requests adjournment in the matter, as he is not available today, which is not opposed by the Counsel for the other side.

At the request of the Counsel for the applicant, the matter stands adjourned to 22.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)